



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - II SECTION)**MINUTES OF THE NORMS COMMITTEE- II****MEETING No.** NC/2/MEET/Oct/202324/13**DATED:** 08/11/2023Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Oct/202324/13 dated 08/11/2023 of Norms Committee - II for the year 2023-24 was held on 08/11/2023 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SANJAY KUMAR, Deputy DGFT	DGFT(HQ)
2	SHAISH KUMAR, Technical Consultant	DGFT
3	SK BHATNAGAR, Technical Consultant	DGFT
4	vishan agrawal, Technical Consultant	DGFT
5	Sushil JAIN, Technical Consultant	Department for Promotion of Industry & Internal Trade, Ministry of Commerce & Industry
6	RajeshKumar Jaiswal, Technical Consultant	Ministry of Heavy Industries
7	rahul bhardwaj, Technical Consultant	Office of DC(MSME) , Ministry of MSME

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	GANGES INTERNATIONALE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00002219AM23
RA File Number	042404000147 AM21
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. A copy of norms fixed earlier for the A.A., if any. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 6. Sheet layout diagram of the material indicating the wastage during blanking. The case stands deferred.	

Case No.	2 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	TE CONNECTIVITY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005419AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix scarp wastage norms for the EOU as per comments of (DPIIT) via mail vide U.O No. P-47011/58/2023-TSW dated 07.11.2023, as under:	

I. After physical inspection of the unit on **14.07.2022** for evaluation of the wastage norms of the products manufactured by the firm, MSME-DI, Mumbai has submitted a detailed report on the wastage generated for the manufacture of various components manufactured by the firm and it is recommended that the report submitted by MSME-DI may be accepted for re- fixation of scrap wastage norms for various components for the EOU, in terms of **Para 6.06(e) of Hand Book of Procedures (HBP)**.

RA concerned may take suitable consequential action accordingly.

Case No.	3 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	NEO WHEELS LIMITED (CN)
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00001089AM24
RA File Number	NA
Licence No and Date	0310071004/31/01/2001
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 23.10.2023 and a reminder has been sent on 07.11.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.	
The case stands deferred.	

Case No.	4 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	TRAFOMECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005426AM24
RA File Number	072404000258 AM12
Licence No and Date	0710083779/08/11/2011
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	5 / NC/2/MEET/Oct/202324/13
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Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00006614AM23
RA File Number	342404000244 AM17
Licence No and Date	3410042745/09/12/2016
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	6 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00004643AM23
RA File Number	072404000009 AM18
Licence No and Date	0710111423/19/04/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	7 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00006616AM23
RA File Number	342404000315 AM18
Licence No and Date	3410043899/19/02/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Specific description of export item(s) and their quantity in Nos. also in addition to their weights, export product wise. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Weight of each Export Product. IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of	

material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

VI. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	8 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DESHMUKH LEAD PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00004034AM23
RA File Number	039404001032 AM18
Licence No and Date	0310819722/12/03/2018

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.).
- II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
- III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	9 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005185AM23

RA File Number	039404000069 AM19
Licence No and Date	0310820713/27/04/2018
Norms Committee Decision:	
The firm has already appeared in PH held on 19.09.2023 and explained their case. The Case stands deferred for the comments of TE.	

Case No.	10 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00004263AM24
RA File Number	342404000065 AM19
Licence No and Date	3410044165/23/05/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	11 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00004264AM24
RA File Number	342404000075 AM19
Licence No and Date	3410044263/19/06/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 08.11.2023, as under:	

1	48,59,60,61,62,65	Components, allowed as per G.N.4
2	45,46,63,64,68	Consumables Qty as applied for Value altogether restricted to 1 % of FOB Value
3	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	12 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005277AM23
RA File Number	039404000228 AM19
Licence No and Date	0310821769/19/06/2018
Norms Committee Decision:	
The firm has already appeared in PH held on 19.09.2023 and explained their case. The Case stands deferred for the comments of TE.	

Case No.	13 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005285AM23
RA File Number	039404000370 AM19
Licence No and Date	0310822618/26/07/2018
Norms Committee Decision:	
The firm has already appeared in PH held on 19.09.2023 and explained their case. The Case stands deferred for the comments of TE.	

Case No.	14 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023

HQ File Number	HQRNORM REVIW00005286AM23
RA File Number	039404000510 AM19
Licence No and Date	0310823617/07/09/2018
Norms Committee Decision:	
The firm has already appeared in PH held on 19.09.2023 and explained their case. The Case stands deferred for the comments of TE.	

Case No.	15 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005287AM23
RA File Number	039404000528 AM19
Licence No and Date	0310823797/17/09/2018
Norms Committee Decision:	
The firm has already appeared in PH held on 19.09.2023 and explained their case. The Case stands deferred for the comments of TE.	

Case No.	16 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005289AM23
RA File Number	039404000615 AM19
Licence No and Date	0310824393/11/10/2018
Norms Committee Decision:	
The firm has already appeared in PH held on 19.09.2023 and explained their case. The Case stands deferred for the comments of TE.	

Case No.	17 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005291AM23
RA File Number	039404000789 AM19
Licence No and Date	0310825812/20/12/2018

Norms Committee Decision:

The firm has already appeared in PH held on 19.09.2023 and explained their case. The Case stands deferred for the comments of TE.

Case No.	18 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005295AM23
RA File Number	039404000976 AM19
Licence No and Date	0310826973/11/02/2019

Norms Committee Decision:

The firm has already appeared in PH held on 19.09.2023 and explained their case. The Case stands deferred for the comments of TE.

Case No.	19 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00006573AM23
RA File Number	NA
Licence No and Date	0310827010/13/02/2019

Norms Committee Decision:

The firm has already appeared in PH held on 19.09.2023 and explained their case. The Case stands deferred for the comments of TE.

Case No.	20 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005297AM23
RA File Number	039404001128 AM19
Licence No and Date	0310827926/27/03/2019

Norms Committee Decision:

The firm has already appeared in PH held on 19.09.2023 and explained their case. The Case stands deferred

for the comments of TE.

Case No.	21 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	PILOT INDUSTRIES LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00155756AM22
RA File Number	052404000756 AM19
Licence No and Date	0510410178/08/04/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	22 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005299AM23
RA File Number	039404000096 AM20
Licence No and Date	0310829026/14/05/2019
Norms Committee Decision:	
The firm has already appeared in PH held on 19.09.2023 and explained their case. The Case stands deferred for the comments of TE.	

Case No.	23 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005353AM23
RA File Number	039404000121 AM20
Licence No and Date	0310829099/17/05/2019
Norms Committee Decision:	
The firm has already appeared in PH held on 19.09.2023 and explained their case. The Case stands deferred for the comments of TE.	

Case No.	24 / NC/2/MEET/Oct/202324/13
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Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00004210AM24
RA File Number	342404000104 AM20
Licence No and Date	3410045227/24/06/2019

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 08.11.2023, as under:

Export Item: FRP ROTAR BLADE LM 64.6 P - **24.0** Nos

Net weight per Blade **13,926.0 Kg**

Import item:

SI. NO	SL.NO OF ADV.AUTH.	QTY
1	12-14,27,36,49,62-64,100-104	Components, allowed as per G.N.4
2	39,52,79,82,94,99	Consumables Qty as applied for Value altogether restricted to 1 % of FOB Value
3	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	25 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005327AM23
RA File Number	039404000285 AM20
Licence No and Date	0310830344/16/07/2019

Norms Committee Decision:

The firm has already appeared in PH held on 19.09.2023 and explained their case. The Case stands deferred for the comments of TE.

Case No.	26 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	NU-CORK PRODUCTS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00002244AM23
RA File Number	052404000339 AM20
Licence No and Date	0510411850/16/09/2019

Norms Committee Decision:

The firm has already appeared in PH held on 19.09.2023 and explained their case. The Case stands deferred for the comments of TE.

Case No.	27 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005332AM23
RA File Number	039404000513 AM20
Licence No and Date	0310831977/03/10/2019

Norms Committee Decision:

The firm has already appeared in PH held on 19.09.2023 and explained their case. The Case stands deferred for the comments of TE.

Case No.	28 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005333AM23
RA File Number	039404000675 AM20
Licence No and Date	0310833218/04/12/2019

Norms Committee Decision:

The firm has already appeared in PH held on 19.09.2023 and explained their case. The Case stands deferred

for the comments of TE.

Case No.	29 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005030AM23
RA File Number	072404000202 AM20
Licence No and Date	0710115821/06/12/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.09.2023 and a reminder has been sent on 16.09.2023, 01.10.2023, 19.10.2023, 03.11.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	30 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00001169AM24
RA File Number	092404000501 AM20
Licence No and Date	0910068356/09/01/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.09.2023 and a reminder has been sent on 16.09.2023, 01.10.2023, 19.10.2023, 03.11.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	31 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005337AM23
RA File Number	039404000823 AM20
Licence No and Date	0310834191/15/01/2020
Norms Committee Decision:	
The firm has already appeared in PH held on 19.09.2023 and explained their case. The Case stands deferred for the comments of TE.	

Case No.	32 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	018105000423AM20
RA File Number	052404000692 AM20
Licence No and Date	0510413469/29/01/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	33 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	NU-CORK PRODUCTS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00000867AM24
RA File Number	052404000743 AM20
Licence No and Date	0510413767/02/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	34 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005345AM23

RA File Number	039404001006 AM20
Licence No and Date	0310835652/18/04/2020
Norms Committee Decision: The firm has already appeared in PH held on 19.09.2023 and explained their case. The Case stands deferred for the comments of TE.	

Case No.	35 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005355AM23
RA File Number	039404000096 AM21
Licence No and Date	0310836464/01/06/2020
Norms Committee Decision: The firm has already appeared in PH held on 19.09.2023 and explained their case. The Case stands deferred for the comments of TE.	

Case No.	36 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00000936AM24
RA File Number	072404000056 AM21
Licence No and Date	0710116545/03/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.09.2023 and a reminder has been sent on 16.09.2023, 01.10.2023, 18.10.2023, 02.11.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	37 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred

Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00006570AM23
RA File Number	NA
Licence No and Date	0310836526/05/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	38 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005401AM24
RA File Number	039404000165 AM21
Licence No and Date	0310836703/17/06/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/16/2023-TSW dated 06.11.2023, as under: I. Quantity of import items at Sl.No.1 (UPE/UPN Channels of relevant grade non alloy steel) may be allowed as 1.02 Kgs. /Kg content in export item, taking clue from SION C-220. II. Quantity of import item at Sl.No.2 (Plates of relevant thickness/ grade of Steel) may be allowed as 1.05 Kgs. /Kg content in the export item, as per SION C-220. III. Quantity of import item at Sl.No.3 (Unwrought Zinc) may be allowed as 26 MT, as per SION C-220. RA concerned may take suitable consequential action accordingly.	

Case No.	39 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00000086AM24
RA File Number	NA
Licence No and Date	0310836906/26/06/2020
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	40 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00001068AM24
RA File Number	092404000206 AM21
Licence No and Date	0910068967/20/07/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	41 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	018105000688AM21
RA File Number	022404000057 AM21
Licence No and Date	0210210037/13/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	42 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	SKYLEAD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00004454AM24
RA File Number	039504000300 AM21
Licence No and Date	0310837793/19/08/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 08.11.2023, as under: I. The Committee discussed the reply received from the applicant. After getting confirmation from TE	

(SKB) that the export product is an alloy of Lead and Antimony, the committee decided that the note at Sl.No.1 of case No 42, approved vide minutes of meeting No 10/81-ALC2/2020 dated 10.11.2020 be deleted.

RA concerned may take suitable consequential action accordingly.

Case No.	43 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	CHANDA STEEL WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00000996AM24
RA File Number	052304000150 AM21
Licence No and Date	0510415010/26/08/2020
Norms Committee Decision:	
The comments have been submitted by DPIIT. The firm has informed that they are not able to redeem this A.A. due to the difference in export item as mentioned by the norms committee and as mentioned in the shipping bill. This case will be discussed in the forthcoming meeting.	
The case stands deferred.	

Case No.	44 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	PANAMETRICS ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00007311AM23
RA File Number	039504000467 AM21
Licence No and Date	0310839209/29/10/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	45 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	018105000855AM21

RA File Number	039504000506 AM21
Licence No and Date	0310839528/12/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	PARAS DEFENCE AND SPACE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005653AM23
RA File Number	039504000507 AM21
Licence No and Date	0310839582/17/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Meity) dated 08.11.2023, as under:	
Note: The written recommendation as given by Consultant (Meity) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	47 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005352AM23
RA File Number	03AA04012231 AM21
Licence No and Date	0311000112/11/12/2020
Norms Committee Decision:	
The firm has already appeared in PH held on 19.09.2023 and explained their case. The Case stands deferred for the comments of TE.	

Case No.	48 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	TECHNO SPRINGS INDIA PVT LTD

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00006381AM23
RA File Number	05AA04018946 AM21
Licence No and Date	0511000186/15/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.10.2023 and a reminder has been sent on 03.11.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	49 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	SHARMA METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00001625AM23
RA File Number	05AA04018957 AM21
Licence No and Date	0511000233/16/12/2020
Norms Committee Decision: Committee Report Awaited.	

Case No.	50 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00043876AM21
RA File Number	07AA04006097 AM21
Licence No and Date	0711000098/21/12/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	51 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	TECHNO TRAK ENGINEERS

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00067834AM21
RA File Number	31AA04005515 AM21
Licence No and Date	3111000109/21/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	RAM RATNA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00070094AM21
RA File Number	03AA04020035 AM21
Licence No and Date	0311001215/25/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00072020AM21
RA File Number	02AA04007730 AM21
Licence No and Date	0211000217/28/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	54 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005031AM23
RA File Number	07AA04007652 AM21
Licence No and Date	0711000394/29/01/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 23.10.2023 and a reminder has been sent on 07.011.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.

The case stands deferred.

Case No.	55 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00113806AM21
RA File Number	07AA04010797 AM21
Licence No and Date	0711000773/25/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Please send the Information/clarification as requested in the DL issued earlier dated 22/10/2022. Export product has same description as in SION C 323. Therefore, the firm is requested to furnish clarification regarding request of proposal under no norms case.

The case stands deferred.

Case No.	56 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005013AM23
RA File Number	07AA04011013 AM21
Licence No and Date	0711000805/31/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 23.05.2023 and a reminder has been sent on 07.11.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit

the requisite information within 15 days on DGFT BO Portal.

The case stands deferred.

Case No.	57 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	SUPREME VISION INFOSYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005816AM23
RA File Number	04AA04001718 AM22
Licence No and Date	0411000725/27/04/2021

Norms Committee Decision:

The committee considered the case as per the agenda and decided the call the firm for Personal Hearing in the forthcoming meeting.

The case stands deferred.

Case No.	58 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00114336AM22
RA File Number	04AA04002686 AM22
Licence No and Date	0411000971/14/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/Radio/ Ropes/Relays/Re-melted Lead Ingots etc.).
- II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
- III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	59 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00126048AM22
RA File Number	05AA04033634 AM22
Licence No and Date	0511003304/28/06/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	60 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00146097AM22
RA File Number	05AA04057536 AM22
Licence No and Date	0511003801/23/07/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	61 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00146211AM22
RA File Number	05AA04057255 AM22
Licence No and Date	0511003805/24/07/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	62 / NC/2/MEET/Oct/202324/13
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Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00147644AM22
RA File Number	05AA04059338 AM22
Licence No and Date	0511003831/26/07/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	63 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005727AM24
RA File Number	04AA04020292 AM22
Licence No and Date	0411001258/06/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MSME) dated 08.11.2023, as under: I. 5% wastage may be allowed against applied wastage. RA concerned may take suitable consequential action accordingly.	

Case No.	64 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	PARAMJYOTI MOVERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00007163AM23
RA File Number	06AA04005983 AM22
Licence No and Date	0611000670/26/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	65 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00000984AM24
RA File Number	07AA04025937 AM22
Licence No and Date	0711001837/03/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 07.11.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	66 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00000916AM24
RA File Number	07AA04024487 AM22
Licence No and Date	0711001860/06/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.). II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	67 / NC/2/MEET/Oct/202324/13
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Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005011AM23
RA File Number	07AA04026459 AM22
Licence No and Date	0711001900/14/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished for import item no.1. The case stands deferred.	

Case No.	68 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00000860AM24
RA File Number	02AA04027192 AM22
Licence No and Date	0211001234/20/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.). II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.	

III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	69 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00002233AM24
RA File Number	04AA04027334 AM22
Licence No and Date	0411001512/23/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	70 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00000861AM24
RA File Number	02AA04026046 AM22
Licence No and Date	0211001241/24/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.). II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	71 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005012AM23
RA File Number	07AA04037450 AM22
Licence No and Date	0711002216/25/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.09.2023 and a reminder has been sent on 16.09.2023, 01.10.2023, 19.10.2023, 03.11.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	72 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00002235AM24
RA File Number	04AA04037472 AM22
Licence No and Date	0411001907/29/11/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	73 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	NU-CORK PRODUCTS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00000868AM24
RA File Number	05AX04000383 AM22
Licence No and Date	0511007335/29/12/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	74 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00002254AM23
RA File Number	56AX04000006 AM22
Licence No and Date	5611000760/18/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 07.11.2023, as under:

S.No	Export Item	Quantity	Import Item & Quantity	Quantity to be Allowed
1	COPPER-BASED ALLOY INGOTS OF DIFFERENT GRADE (Net Content of Copper Scrap 71.20 MTS., Zinc Ingots 4.00 MTS., Ferrous Scrap 3.60 MTS., Nickel Cathode 0.40 MTS., Tin Ingots 0.40 MTS. and Lead Scrap 0.40 MTS)	80.00 MT	COPPER SCRAP (Copper Content Min: 89%)	1.03 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.
			ZINC INGOTS (Zn: 99.99%)	1.01 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.
			FERROUS SCRAP	1.02 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.
			NICKEL CATHODE (Ni: 99.99%)	1.01 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.
			TIN INGOTS (Sn: 99.90%)	1.01 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.
			LEAD INGOTS (Pb: 93.99%)	1.02 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	75 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00323866AM22
RA File Number	05AX04000645 AM22
Licence No and Date	0511008057/19/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	76 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00002233AM23
RA File Number	56AX04000008 AM22
Licence No and Date	5611000764/19/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	77 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00002237AM23
RA File Number	56AX04000014 AM22
Licence No and Date	5611000763/19/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	78 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00346179AM22
RA File Number	05AX04000817 AM22

Licence No and Date	0511008655/07/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	ESSEL FOUNDRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00348531AM22
RA File Number	05AX04000900 AM22
Licence No and Date	0511008715/09/02/2022
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	80 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00356006AM22
RA File Number	05AX04000977 AM22
Licence No and Date	0511008829/15/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	81 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00359895AM22
RA File Number	03AX04000985 AM22
Licence No and Date	0311011581/18/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	82 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00375535AM22
RA File Number	03AX04001499 AM22
Licence No and Date	0311012265/04/03/2022
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	83 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00006625AM23
RA File Number	34AX04000307 AM22
Licence No and Date	3411001917/07/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	84 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	ULTRA FOIL
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00379703AM22
RA File Number	05AX04001223 AM22
Licence No and Date	0511010822/08/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	PILOT INDUSTRIES LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00379720AM22
RA File Number	05AX04001184 AM22

Licence No and Date	0511010826/08/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.). II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	86 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	U K B ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00002221AM24
RA File Number	05AX04001255 AM22
Licence No and Date	0511011248/21/03/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	87 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00400058AM22
RA File Number	05AX04001309 AM22
Licence No and Date	0511011341/24/03/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	88 / NC/2/MEET/Oct/202324/13
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Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005003AM23
RA File Number	07AX04000564 AM22
Licence No and Date	0711003574/01/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.09.2023 and a reminder has been sent on 16.09.2023, 01.10.2023, 19.10.2023, 03.11.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	89 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00006627AM23
RA File Number	34AX04000066 AM23
Licence No and Date	3411002155/22/04/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	90 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00000644AM23
RA File Number	03AX04000568 AM23
Licence No and Date	0311014558/06/05/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	91 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00000655AM23
RA File Number	08AX04000194 AM23
Licence No and Date	0811004897/09/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	92 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	ALUTECH PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00000696AM23
RA File Number	05AX04000392 AM23
Licence No and Date	0511012435/10/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	93 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	EMMVEE PHOTOVOLTAIC POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00001011AM23
RA File Number	07AX04000178 AM23
Licence No and Date	0711004106/26/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	94 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	HORIZON CHUTES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00001511AM23
RA File Number	31AX04000080 AM23

Licence No and Date	3111001466/20/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	95 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	VIKRAM SOLAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005752AM24
RA File Number	02AX04000133 AM23
Licence No and Date	0211002603/22/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	96 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005728AM24
RA File Number	04AX04000276 AM23
Licence No and Date	0411003540/27/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MSME) dated 08.11.2023, as under: I. 5% wastage may be allowed against applied wastage. RA concerned may take suitable consequential action accordingly.	

Case No.	97 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00001852AM23

RA File Number	02AX04000189 AM23
Licence No and Date	0211002664/05/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Per km. requirement of RM does not match with total quantity. Of import & quantity of Export Product. Please explain. II. Cross Sectional diagram & wt. of cable /km., as asked, is not given. The case stands deferred.	

Case No.	98 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00001898AM23
RA File Number	05AX04000958 AM23
Licence No and Date	0511013637/07/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.). II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	99 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023

and Date	
HQ File Number	HQRNORM REVIW00005729AM24
RA File Number	04AX04000367 AM23
Licence No and Date	0411003695/21/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MSME) dated 15.07.2023, as under: I. 5% wastage may be allowed against applied wastage. RA concerned may take suitable consequential action accordingly.	

Case No.	100 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	KK WIND SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00002238AM23
RA File Number	07AX04000526 AM23
Licence No and Date	0711004760/25/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.09.2023 and a reminder has been sent on 16.09.2023, 01.10.2023, 19.10.2023, 03.11.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	101 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	MMP INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00002259AM23
RA File Number	50AX04000035 AM23
Licence No and	5011000529/25/07/2022

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	102 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	U K B ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00002306AM23
RA File Number	05AX04001187 AM23
Licence No and Date	0511013995/27/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	PARAS ENGINEERING WORKS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00002326AM23
RA File Number	02AX04000238 AM23
Licence No and Date	0211002772/28/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	104 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00002355AM23
RA File Number	03AX04002506 AM23
Licence No and Date	0311016715/29/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	105 / NC/2/MEET/Oct/202324/13
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Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00002370AM23
RA File Number	13AX04000118 AM23
Licence No and Date	1311001354/29/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00002373AM23
RA File Number	34AX04000421 AM23
Licence No and Date	3411002588/29/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/9/2023-TSW dated 17.02.2023, as under: Taking clue from SION C-7, norms may be fixed as under: I. Quantity of import items at Sl.No.4, 6, 8 & 10 (i.e. Aluminum Ingots) may be allowed as 226.50 MT, 37.68 MT 285.2 Kgs & 45.98 MT respectively as 1.04 Kgs/Kg content in the respective export items. II. Quantity of import items at Sl.No.5, 7, 9 & 11 (i.e. Galvanized High Carbon Steel Wire) may be allowed as 79.39 MT. 17 Kgs, 99.55 Kgs & 16.14 MT respectively as 1.02Kgs/Kg content in the respective export items. RA concerned may take suitable consequential action accordingly.	

Case No.	107 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	WELSPUN CORP LIMITED
Meeting Number	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023

and Date	
HQ File Number	HQRNORM APPLY 00002387AM23
RA File Number	03AX04002108 AM23
Licence No and Date	0311016772/01/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 08.11.2023, as under: On the basis of study group report proposal is recommended as follows - Export Product – Add "LSAW & Coating thickness I. Epoxy Powder-300micron II. Adhesive - 200 micron III. Polyethylene-3.05 mm and Surface area to be coated-32570 sq. Mtr. Each Import 1 & 7 - Description & quantity as per SI.No.1 of SION C 593 2 & 8 - Welding Wire - Total quantity 4.00 kg./MT of each Export Product 3-Relevant Epoxy Powder-16710 kg. 4- Relevant Adhesive-7395 kg. 5-Polyethylene-118125 kg. 6 - As applied. Value restricted up to 5 % of fob value of Export Product 1 9-Relevant Epoxy Powder-16710 kg. 10- Relevant Adhesive-7395 kg. 11-Polyethylene-118125 kg. 12 - As applied. Value restricted up to 5 % of fob value of Export Product 2 NOTE: THE GRADE OF IMPORTED ITEM SHOULD BE MATCHED WITH THE GRADE OF THE EXPORT PRODUCT. I. Exporter should provide relevant specific grades of Seamless Stainless-Steel Tubes/Pipes (Hot Finished) (OD not less than 65 mm) to be imported and such grade of import should match in export also. II. Item 1 allowed for import should be hot finished only and not further worked or processed.	

III. The weight per meter of export item should not be more than **50% of weight per meter of import item.**

RA concerned may take suitable consequential action accordingly.

Case No.	108 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00002402AM23
RA File Number	03AX04001858 AM23
Licence No and Date	0311016789/02/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	109 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00002403AM23
RA File Number	31AX04000128 AM23
Licence No and Date	3111001594/02/08/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.10.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	110 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00002425AM23

RA File Number	05AX04001242 AM23
Licence No and Date	0511013999/02/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) & as per report of the sub committee via mail vide U.O No. P-47011/80/2019-TSW dated 30.10.2023, as under: I. Quantity of import items at Sl.No.1 & 2 may be allowed as 1.10 Kgs/Kg content in the export item at Sl.No.1. II. Quantity of import items at Sl.No.3 & 4 may be allowed as 1.10 Kgs/Kg content in the export item at Sl.No.2. III. Quantity of import items at Sl.No.5 & 6 may be allowed as 1.10 Kgs/ Kg content in the export item at Sl.No. 3. RA concerned may take suitable consequential action accordingly.	

Case No.	111 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00002479AM23
RA File Number	34AX04000437 AM23
Licence No and Date	3411002612/04/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/9/2023-TSW dated 17.02.2023, as under: Taking clue from SION C-7, norms may be fixed as under: I. Quantity of import item at Sl.No.2 (Aluminum Wire Rod) may be allowed as 1819.76MT on net to net basis as claimed by the firm. II. Quantity of import item at Sl.No.3 (ACS Stand Wire) may be allowed as 569.357 MT as 1.01Kgs/Kg content in the export item.	

RA concerned may take suitable consequential action accordingly.

Case No.	112 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00002480AM23
RA File Number	34AX04000436 AM23
Licence No and Date	3411002614/04/08/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/9/2023-TSW dated 17.02.2023, as under:

Taking clue from **SION C-7**, norms may be fixed as under:

- I. Quantity of import item at **Sl.No.4** (Aluminum Ingots) may be allowed as **70.849 MT as 1.04Kgs/Kg** content in the export item.
- II. Quantity of import item at **Sl.No.5** (Galvanized High Carbon Steel Wire) may be allowed as **25.532 MT as 1.02Kgs/Kg** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	113 / NC/2/MEET/Oct/202324/13
Case Status	Case Rejected
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00002493AM23
RA File Number	07AX04000637 AM23
Licence No and Date	0711004855/05/08/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 31.05.2023 followed by reminders on 15.06.2023, 30.06.2023, 01.09.2023, 16.09.2023, 01.10.2023, 19.10.2023 for furnishing information/documents on DGFT BO Portal. However, no

information has been received. Therefore, Committee decided to **reject** the case and directed the firm to pay applicable custom duty with interest for EODC.

The case stands **rejected**.

Case No.	114 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00000933AM24
RA File Number	07AX04000566 AM23
Licence No and Date	0711005066/20/08/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.).
- II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
- III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	115 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00002915AM23
RA File Number	08AX04000913 AM23
Licence No and Date	0811005883/02/09/2022

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	116 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00001000AM24
RA File Number	02AX04000310 AM23
Licence No and Date	0211002976/05/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.). II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	117 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00003149AM23
RA File Number	02AX04000322 AM23
Licence No and Date	0211003038/15/09/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	118 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	SCODA TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005288AM23
RA File Number	08AX04000970 AM23

Licence No and Date	0811006057/20/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/126/2022-TSW dated 07.11.2023, as under: I. Import item shall be of relevant grade as contained / utilized in the export item and its quantity may be allowed as 1356 MT as 1.10 MT/MT content in the export item. NOTE: THE GRADE OF IMPORTED ITEM SHOULD BE MATCHED WITH THE GRADE OF THE EXPORT PRODUCT. I. Exporter should provide relevant specific grades of Seamless Stainless-Steel Tubes/Pipes (Hot Finished) (OD not less than 65 mm) to be imported and such grade of import should match in export also. II. Item 1 allowed for import should be hot finished only and not further worked or processed. III. The weight per meter of export item should not be more than 50% of weight per meter of import item. RA concerned may take suitable consequential action accordingly.	

Case No.	119 / NC/2/MEET/Oct/202324/13			
Case Status	Case Approved			
Party Name	ASR MET TECH PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023			
HQ File Number	HQRNORM REVIW00005307AM23			
RA File Number	08AX04001039 AM23			
Licence No and Date	0811006151/30/09/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 07.11.2023, as under:				
Sl No	Export Item	Quantity	Item of Import	Quantity
1	Stainless Steel Seamless Tubes/Pipes (Cold Finish) Grade A312 TP 304 / 304L , TP 316/316L,TP304 H, AND TP 316 TI,TP 310,TP 310S,TP 321,TP 321	700.00 MT	Seamless Stainless-Steel Tubes/Pipes (Hot Finished) (OD should be 65 mm and above). Grade A312 TP 304 / 304L, TP 316/316L, TP304 H, AND TP 316	1.10 KGS/KGS ON THE NET WEIGHT OF COLD FINISHED PIPES/TUBES IN THE EXPORT PRODUCT.

H,TP316 TI,TP 347,347 H, 304H, TP 430,TP 317L,S31803/ S32205/ S32750 (DUPLEX & SUPER DUPLEX- EQUIVALENT -1.4462)	TI, TP 310, TP 310 S, TP 321, TP 321 H, TP316 TI,TP 347,347 H,TP 430, TP317L, S31803/ S32205/ S32750 (DUPLEX & SUPER DUPLEX- EQUIVALENT -1.4462),
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NOTE: THE GRADE OF IMPORTED ITEM SHOULD BE MATCHED WITH THE GRADE OF THE EXPORT PRODUCT.

I. Exporter should provide relevant **specific grades of Seamless Stainless-Steel Tubes/Pipes (Hot Finished) (OD not less than 65 mm)** to be imported and such grade of import should match in export also.

II. **Item 1 allowed for import should be hot finished** only and not further worked or processed.

III. The weight per meter of export item should not be more than **50% of weight per meter of import item.**

RA concerned may take suitable consequential action accordingly.

Case No.	120 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00000934AM24
RA File Number	07AX04001051 AM23
Licence No and Date	0711005514/20/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	121 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	TRASCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004588AM23
RA File Number	07AX04001254 AM23
Licence No and Date	0711005777/24/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments	

of (DPIIT) via mail vide U.O No. P-47011/132/2019-TSW dated 29.09.2023, as under:

I. Quantity of import items at SI No. **1 to 5, 8, 11 to 15, 21, 23, 29 to 33, 36, 38 to 42, 45, 46, 50 to 53, 55, 57 to 62, 64, 65, 68 to 75, 77, 79, 83 to 86, 91, 92 95 to 98, 100 to 106, 111, 112, 116 to 130 & 136 to 139** may be allowed as **1.02 Mtr/Mtr.** content in the respective export items.

II. Quantity of import items at SI.No.**6, 7, 9, 10, 16 to 20, 22, 24 to 28, 34, 35, 37, 43, 44, 47 to 49, 54, 56, 63, 66, 67, 76, 78, 80 to 82, 87 to 90, 93, 94, 99, 107 to 110, 113 to 115, 131 to 135, 140 & 141** may be allowed on **net to net basis** with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	122 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00001001AM24
RA File Number	02AX04000479 AM23
Licence No and Date	0211003387/25/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.).
- II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
- III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	123 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023

and Date	
HQ File Number	HQRNORM APPLY 00004732AM23
RA File Number	07AX04001301 AM23
Licence No and Date	0711005834/01/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 07.11.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal The case stands deferred.	

Case No.	124 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DC AUTO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004737AM23
RA File Number	07AX04001243 AM23
Licence No and Date	0711005840/01/12/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	125 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	LAL BABA SEAMLESS TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004749AM23
RA File Number	02AX04000484 AM23
Licence No and Date	0211003417/01/12/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	126 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023

and Date	
HQ File Number	HQRNORM APPLY 00004779AM23
RA File Number	34AX04000727 AM23
Licence No and Date	3411003074/02/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004781AM23
RA File Number	34AX04000725 AM23
Licence No and Date	3411003076/02/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004825AM23
RA File Number	56AX04000250 AM23
Licence No and Date	5611001331/06/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculations for the requirement of each raw material, export product wise. II. Total Net weights of each cable including the net weights of all inputs (imparted as indigenous, except packing materials) III. Material balancing viz. net content of each imported and indigenous input, export product wise. The case stands deferred.	

Case No.	129 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004884AM23
RA File Number	07AX04001306 AM23
Licence No and Date	0711005893/08/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004894AM23
RA File Number	07AX04001305 AM23
Licence No and Date	0711005899/08/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	131 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004934AM23
RA File Number	05AX04002674 AM23
Licence No and Date	0511016300/12/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	ARJUN ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004968AM23
RA File Number	05AX04002624 AM23

Licence No and Date	0511016345/13/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.). II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	133 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	AURA INDUSTRIAL EQUIPMENT AND PROJECTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004973AM23
RA File Number	04AX04000798 AM23
Licence No and Date	0411004605/13/12/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	134 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005016AM23
RA File Number	03AX04003562 AM23
Licence No and Date	0311020021/15/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 30.10.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15	

days on DGFT BO Portal.

The case stands deferred.

Case No.	135 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	GUJARAT COPPER ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005026AM23
RA File Number	03AX04004387 AM23
Licence No and Date	0311020047/16/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.).
- II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
- III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	136 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005062AM23
RA File Number	34AX04000845 AM23
Licence No and Date	3411003124/19/12/2022

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	137 / NC/2/MEET/Oct/202324/13
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Case Status	Case Deferred
Party Name	MAYUR INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005068AM23
RA File Number	05AX04002780 AM23
Licence No and Date	0511016437/19/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	138 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005076AM23
RA File Number	31AX04000277 AM23
Licence No and Date	3111001898/19/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.09.2023 and a reminder has been sent on 16.09.2023, 01.10.2023, 30.10.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	139 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005170AM23
RA File Number	05AX04002746 AM23
Licence No and Date	0511016479/21/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/62/2019-TSW dated 03.10.2023, as under:	

I. Quantity of import item at Sl.No.1 (Copper Scrap covered under ISRI Code) may be allowed as **227842.9 Kgs. as 1.1351 Kgs. /Kg.** content in the export item.

II. Quantity of import item at Sl.No.2 (Nickel Cathodes) may be allowed as **44101.4 Kgs. as 1.1381 Kgs. /Kg.** content in the export item.

III. Quantity of import item at Sl.No.3 (Zinc Ingots) may be allowed as **79636.8 Kgs. as 1.1292 Kgs. /Kg.** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	140 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005342AM23
RA File Number	34AX04000901 AM23
Licence No and Date	3411003181/27/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/9/2023-TSW dated 17.02.2023, as under:

Taking clue from **SION C-7**, norms may be fixed as under:

I. Quantity of import item at **Sl.No.6** (Aluminum Ingots) may be allowed as **81.744 MT as 1.04 Kgs./Kg.** content in the export item.

II. Quantity of import item at **Sl.No.7** (Galvanized High Carbon Steel Wire) may be allowed as **28.56 MT as 1.02Kgs. /Kg.** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	141 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005357AM23
RA File Number	03AX04004735 AM23
Licence No and Date	0311020316/28/12/2022
Norms Committee Decision:	
The firm has already appeared in PH held on 19.09.2023 and explained their case. The Case stands deferred for the comments of TE.	

Case No.	142 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	SHALCO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005382AM23
RA File Number	03AX04004840 AM23
Licence No and Date	0311020328/28/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	HONYLITE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005443AM23
RA File Number	05AX04002891 AM23
Licence No and Date	0511016636/30/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005514AM23

RA File Number	52AX04001724 AM23
Licence No and Date	5211003893/04/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	GMT PIPES & TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005576AM23
RA File Number	08AX04001479 AM23
Licence No and Date	0811006943/06/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005622AM23
RA File Number	07AX04001494 AM23
Licence No and Date	0711006149/09/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished. For import item no.1 & 11.	

The case stands deferred.

Case No.	147 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005676AM23
RA File Number	52AX04001725 AM23
Licence No and Date	5211003948/11/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005677AM23
RA File Number	52AX04001726 AM23
Licence No and Date	5211003949/11/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	149 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005691AM23
RA File Number	05AX04002894 AM23
Licence No and Date	0511016833/12/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Technical characteristics / part numbers, if any.	

- II. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
- III. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
- IV. Net length of Import items at Sl.No. 1, 8, 12, 19 & 24 in respective export items.

The case stands deferred.

Case No.	150 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	TECHNO TRAK ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005693AM23
RA File Number	31AX04000301 AM23
Licence No and Date	3111001954/12/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	151 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	SEMINOX PIPES AND TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005716AM23
RA File Number	03AX04005104 AM23
Licence No and Date	0311020699/13/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Difference between the export and import items as both the items namely, "Stainless Steel Seamless Pipes and Tubes." II. Manufacturing process with wastage claimed at each stage of manufacturing with justification.	
The case stands deferred.	

Case No.	152 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005734AM23
RA File Number	03AX04000444 AM23
Licence No and Date	0311020722/16/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/107/2019-TSW dated 03.10.2023, as under:	
Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.	
RA concerned may take suitable consequential action accordingly.	

Case No.	153 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005831AM23
RA File Number	08AX04001656 AM23
Licence No and Date	0811007054/19/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	154 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	SAHAJ SOLAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005832AM23
RA File Number	08AX04001715 AM23
Licence No and Date	0811007058/19/01/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	155 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005869AM23
RA File Number	07AX04001564 AM23
Licence No and Date	0711006249/23/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 30.10.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	156 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005907AM23
RA File Number	08AX04001763 AM23
Licence No and Date	0811007095/24/01/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	157 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005916AM23
RA File Number	08AX04001782 AM23
Licence No and Date	0811007106/25/01/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	158 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005940AM23
RA File Number	05AX04003145 AM23
Licence No and Date	0511017044/27/01/2023
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	159 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005953AM23
RA File Number	03AX04005308 AM23
Licence No and Date	0311021015/29/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 30.10.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	160 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005973AM23
RA File Number	02AX04000606 AM23
Licence No and Date	0211003746/30/01/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/Radio/ Ropes/Relays/Re-melted Lead Ingots etc.).
- II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
- III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	161 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00006010AM23
RA File Number	03AX04005210 AM23
Licence No and Date	0311020770/01/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 30.10.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	162 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00006025AM23
RA File Number	08AX04001758 AM23
Licence No and Date	0811007145/01/02/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- II. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- III. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	163 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00006069AM23
RA File Number	05AX04002911 AM23
Licence No and Date	0511017158/03/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detail technical note on manufacturing process including the relevant flow sheet.
- II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- III. Detailed calculations as to how the quantity of raw materials proposed for import has been arrived at with wastages claimed (recoverable and non recoverable) at each stage of manufacturing with complete justification.

The case stands deferred.

Case No.	164 / NC/2/MEET/Oct/202324/13
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Case Status	Case Deferred
Party Name	UNO MINDA D-TEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00006098AM23
RA File Number	05AX04002425 AM23
Licence No and Date	0511017178/06/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Details of export products in terms of design, calculations, and brief notes about export products as well as import inputs.
- II. Justification of claimed Wastage over per unit requirement without wastage.
- III. Quantity of import items required for manufacturing one unit of export product for each export item. (Share Excel sheet).
- IV. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share Excel sheet)
- V. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
- VI. You are also requested to provide the per-unit requirement in an Excel sheet.

Share the above Point (3-6) information/details in an Excel sheet in the below format.

S.NO.	A. NO.	Description of resultant product	Export Quantity	Export UOM	Description of items to be imported	Per Unit Requirement of Raw Material without wastage (As applied by the firm)	Wastage claimed in %	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	UOM	Total Quantity Sought in DGFT
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The case stands deferred.

Case No.	165 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	ERISTON ELECTRICAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00006132AM23
RA File Number	34AX04000959 AM23
Licence No and	3411003351/07/02/2023

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00006213AM23
RA File Number	13AX04000294 AM23
Licence No and Date	1311001747/09/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00006237AM23
RA File Number	03AX04005418 AM23
Licence No and Date	0311021322/10/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00006293AM23
RA File Number	52AX04001734 AM23
Licence No and Date	5211004175/13/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.09.2023 and a reminder has been sent on 16.09.2023, 01.10.2023, 30.10.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final	

reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.

The case stands deferred.

Case No.	169 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00006323AM23
RA File Number	03AX04005528 AM23
Licence No and Date	0311021443/15/02/2023
Norms Committee Decision:	
The firm has already appeared in PH held on 19.09.2023 and explained their case. The Case stands deferred for the comments of TE.	

Case No.	170 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	GAVIRANGA ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00006326AM23
RA File Number	07AX04001707 AM23
Licence No and Date	0711006437/15/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Meity) dated 08.11.2023, as under:	
Note: The written recommendation as given by (Meity) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	171 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred

Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00006336AM23
RA File Number	07AX04001720 AM23
Licence No and Date	0711006445/15/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	MBM TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00006371AM23
RA File Number	03AX04005617 AM23
Licence No and Date	0311021510/16/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms in line with similar other cases as per comments of (DPIIT) via mail vide U.O No. P-47011/38/2023-TSW dated 09.10.2023, as under: I. Quantity of import item Seamless Stainless Steel Tubes/Pipes at S.No.1 & 2 maybe allowed as 1.10 kg/kg. Content in export item. Note: I. Exporter should provide relevant specific grades of Seamless Stainless-Steel Tubes/Pipes (Hot Finished) (OD not less than 65 mm) to be imported and such grade of import should match in export also. II. Item 1 allowed for import should be hot finished only and not further worked or processed. III. The weight per meter of export item should not be more than 50% of weight per meter of import item. RA concerned may take suitable consequential action accordingly.	

Case No.	173 / NC/2/MEET/Oct/202324/13
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Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00006445AM23
RA File Number	13AX04000309 AM23
Licence No and Date	1311001756/20/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	174 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00006457AM23
RA File Number	02AX04000645 AM23
Licence No and Date	0211003876/20/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.). II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	175 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00006479AM23
RA File Number	05AX04003303 AM23
Licence No and Date	0511017427/21/02/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	176 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	ASCENT INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00006528AM23
RA File Number	52AX04001764 AM23
Licence No and Date	5211004251/23/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Please clarify the difference in export and import items and justification for wastage claimed. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	177 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00006538AM23
RA File Number	04AX04000995 AM23
Licence No and Date	0411004926/23/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/

- Radio/ Ropes/Relays/Re-melted Lead Ingots etc.).
- II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
- III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	178 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00006565AM23
RA File Number	34AX04001049 AM23
Licence No and Date	3411003429/23/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.09.2023 and a reminder has been sent on 16.09.2023, 01.10.2023, 30.10.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	179 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00006585AM23
RA File Number	34AX04001083 AM23
Licence No and Date	3411003431/24/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms in line with similar other cases as per comments of (DPIIT) via mail vide U.O No. P-47011/30/2023-TSW dated 30.10.2023, as under:	

I. Quantity of import item Seamless Stainless Steel Tubes/Pipes at **SI.No.1** maybe allowed as **1.10 kg/kg**. Content in export item.

Note:

I. Exporter should provide relevant **specific grades of Seamless Stainless-Steel Tubes/Pipes (Hot Finished) (OD not less than 65 mm)** to be imported and such grade of import should match in export also.

II. **Item 1 allowed for import should be hot finished** only and not further worked or processed.

III. The weight per meter of export item should not be more than **50% of weight per meter of import item**.

RA concerned may take suitable consequential action accordingly.

Case No.	180 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	EOT COUPLINGS AND CONNECTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00006592AM23
RA File Number	05AX04003268 AM23
Licence No and Date	0511017495/24/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00006593AM23
RA File Number	34AX04001082 AM23
Licence No and Date	3411003436/24/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms in line with	

similar other cases as per comments of (DPIIT) via mail vide U.O No. P-47011/30/2023-TSW dated 30.10.2023, as under:

- I. Quantity of import item Seamless Stainless Steel Tubes/Pipes at **SI.No.1** maybe allowed as **1.10 kg/kg**. Content in export item.

Note:

- I. Exporter should provide relevant **specific grades of Seamless Stainless-Steel Tubes/Pipes (Hot Finished) (OD not less than 65 mm)** to be imported and such grade of import should match in export also.
- II. **Item 1 allowed for import should be hot finished** only and not further worked or processed.
- III. The weight per meter of export item should not be more than **50% of weight per meter of import item**.

RA concerned may take suitable consequential action accordingly.

Case No.	182 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00006609AM23
RA File Number	03AX04005521 AM23
Licence No and Date	0311021736/27/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00006644AM23
RA File Number	34AX04001080 AM23
Licence No and Date	3411003443/27/02/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.09.2023 and a reminder has been sent on 16.09.2023, 01.10.2023, 30.10.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a **final reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.

The case stands deferred.

Case No.	184 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	GAVIRANGA ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00006939AM23
RA File Number	07AX04001873 AM23
Licence No and Date	0711006718/13/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	185 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	MUNDRA SOLAR PV LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00007013AM23
RA File Number	08AX04001976 AM23
Licence No and Date	0811007583/16/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	186 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00007073AM23
RA File Number	03AX04006077 AM23
Licence No and	0311022268/20/03/2023

Date	
Norms Committee Decision:	
The firm has already appeared in PH held on 19.09.2023 and explained their case. The Case stands deferred for the comments of TE.	

Case No.	187 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00007079AM23
RA File Number	02AX04000702 AM23
Licence No and Date	0211004076/20/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.). II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	188 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM REVIW00005405AM24
RA File Number	02AX04000696 AM23
Licence No and Date	0211004079/21/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	189 / NC/2/MEET/Oct/202324/13
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Case Status	Case Approved
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00007133AM23
RA File Number	13AX04000344 AM23
Licence No and Date	1311001821/22/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/140/2019-TSW dated 07.11.2023, as under: I. Quantity of import item at Sl.No.1 (Aluminum Wire Rod) may be allowed as applied for i.e. 25,000 Kgs. as 1.01 Kgs. /Kg. content in export item. RA concerned may take suitable consequential action accordingly.	

Case No.	190 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00007137AM23
RA File Number	56AX04000430 AM23
Licence No and Date	5611001658/22/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 30.10.2023. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	191 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00007153AM23
RA File Number	08AX04002142 AM23

Licence No and Date	0811007664/23/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	192 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	TECHNO TRAK ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00007159AM23
RA File Number	31AX04000377 AM23
Licence No and Date	3111002105/23/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	193 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00007169AM23
RA File Number	04AX04001127 AM23
Licence No and Date	0411005118/23/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.). II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	194 / NC/2/MEET/Oct/202324/13
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Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00007193AM23
RA File Number	04AX04001115 AM23
Licence No and Date	0411005134/24/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.). II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	195 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00007197AM23
RA File Number	05AX04003581 AM23
Licence No and Date	0511017988/24/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 30.10.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	196 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred

Party Name	BEDMUTHA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00007214AM23
RA File Number	03AX04006221 AM23
Licence No and Date	0311022451/25/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	197 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	AMITRON TUBULARS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00007245AM23
RA File Number	08AX04002015 AM23
Licence No and Date	0811007717/27/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.10.2023. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	198 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00007249AM23
RA File Number	08AX04002124 AM23
Licence No and Date	0811007718/27/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	199 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00007260AM23
RA File Number	04AX04001114 AM23
Licence No and Date	0411005162/28/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.). II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	200 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00007279AM23
RA File Number	04AX04001146 AM23
Licence No and Date	0411005173/29/03/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	201 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00007295AM23
RA File Number	34AX04001115 AM23
Licence No and Date	3411003546/29/03/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Specific description of export item(s) and their quantity in Nos. also in addition to their weights, export product wise.
- II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- III. Weight of each Export Product.
- IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- VI. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	202 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00007319AM23
RA File Number	02AX04000723 AM23
Licence No and Date	0211004145/30/03/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/Radio/ Ropes/Relays/Re-melted Lead Ingots etc.).
- II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
- III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	203 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00007335AM23
RA File Number	52AX04001824 AM23
Licence No and Date	5211004529/31/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.10.2023 and a reminder has been sent on 31.10.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	204 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	PARAMOUNT COMMUNICATIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00007340AM23
RA File Number	05AX04003695 AM23
Licence No and Date	0511018114/31/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 30.10.2023 and for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	205 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred

Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00007347AM23
RA File Number	07AX04001549 AM23
Licence No and Date	0711007266/31/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	206 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	AXORA RESOURCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00007352AM23
RA File Number	02AX04000726 AM23
Licence No and Date	0211004160/31/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	207 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	MANTRAM INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00000076AM24
RA File Number	56AX04000410 AM23
Licence No and Date	5611001709/10/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	208 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00000294AM24
RA File Number	08AX04000050 AM24
Licence No and Date	0811007917/19/04/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	209 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00000329AM24
RA File Number	34AX04000046 AM24
Licence No and Date	3411003611/21/04/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/96/2019-TSW dated 07.11.2023, as under:

Sl.No.	Other articles of Aluminium made from seamless Aluminium Tube of Grade No. 6082 T6, namely,	Quantity (in Nos.)	Net Weight (Kgs.)
1.	COVER (Part No.1HSB435237-B)	2880	7176
2.	CYLINDER (Part No. 08087.001)	2520	2372
3.	CYLINDER (Part No. 04819.001)	1680	2777
4.	COVER (Part No.1HSB435237-B)	2376	2043
5.	CYLINDER (Part No. 04819.001)	1705	4227
Total Weight			18595

- I. Import item at Sl.No.1 shall be of relevant grade and diameter as contained/utilized in export items and its quantity may be allowed as **36603 Kgs as 1.96 Kgs/Kg** content in the export item after taking **33% recovery** from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	210 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	INFLO INTERNATIONAL INC
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00000394AM24
RA File Number	08AX04000104 AM24
Licence No and Date	0811007967/25/04/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 07.11.2023, as under:

Sl No	Export Item	Quantity	Item of Import	Quantity
1	ZINC POWDER	150000.00 KG	ZINC POWDER (UNPROCESSED)	1.005 KGS/KGS ON THE NET WEIGHT OF C PIPES/TUBES IN THE EXPORT PRODUCT.

NOTE: THE MESH/SIEVE SIZE OF THE UNPROCESSED IMPORTED ZINC POWDER SHOULD BE LESS THAN THE MESH/SIEVE SIZE OF THE EXPORTED ZINC POWDER.

RA concerned may take suitable consequential action accordingly.

Case No.	211 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	SEETHA TECHNOLOGIES,
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00000863AM24
RA File Number	04AX04000086 AM24
Licence No and Date	0411005411/16/05/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	212 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023

HQ File Number	HQRNORM APPLY 00000878AM24
RA File Number	03AX04000389 AM24
Licence No and Date	0311023626/16/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	213 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00000883AM24
RA File Number	07AX04000165 AM24
Licence No and Date	0711007577/16/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.10.2023 and a reminder has been sent on 03.11.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	214 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00000898AM24
RA File Number	02AX04000093 AM24
Licence No and Date	0211004408/17/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 30.10.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	215 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00000903AM24
RA File Number	07AX04000097 AM24
Licence No and Date	0711007590/17/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	216 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00000908AM24
RA File Number	04AX04000123 AM24
Licence No and Date	0411005426/17/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	217 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00000926AM24
RA File Number	02AX04000083 AM24
Licence No and Date	0211004416/18/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.). II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.	

III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	218 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	MKA ENGINEERS AND EXPORTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00000935AM24
RA File Number	03AX04000670 AM24
Licence No and Date	0311023661/18/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	219 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00000948AM24
RA File Number	33AX04000013 AM24
Licence No and Date	3311001217/18/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	220 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00000954AM24
RA File Number	07AX04000096 AM24
Licence No and Date	0711007607/18/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	221 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00000972AM24
RA File Number	07AX04000147 AM24
Licence No and Date	0711007619/19/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Meity) dated 08.11.2023, as under: Note: The written recommendation as given by (Meity) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	222 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	CUBIC SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00000981AM24
RA File Number	07AX04000194 AM24
Licence No and Date	0711007622/19/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. III. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). IV. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.	

The case stands deferred.

Case No.	223 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00001116AM24
RA File Number	05AX04000384 AM24
Licence No and Date	0511018910/25/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	224 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004308AM24
RA File Number	07AX04000525 AM24
Licence No and Date	0711008500/10/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 15.07.2023, as under: Export Product - Add "545 Wp +/- 10% " Import - 1.Add " P type 7.33 - 7.66 Wp" -Net content in Export Product +1% wastage 2. Aluminum frame cut length - Net to net as per GN4 3,6 to 8 - As applied Value restricted to 2% of fob value 4- Toughened glass 2.579 sq. Mtr./each -3731 nos. as applied 5- 3720 nos. as applied as per GN4 NOTE: 1. Export Product will contain 72 imported cells per module.	

2. Specification of imported cells will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	225 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004309AM24
RA File Number	07AX04000534 AM24
Licence No and Date	0711008501/10/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 07.11.2023, as under:

Export Product - Add "545 Wp +/- 10% "

Import - 1.Add " P type 7.33 - 7.66 Wp" -Net content in Export Product +1% wastage

2. Aluminum frame cut length - **Net to net as per GN4**

3,6 to 8 - As applied Value restricted to **2% of fob value**

4- Toughened glass **2.579 sq. Mtr./each -3731 nos.** as applied

5- **3720 nos.** as applied **as per GN4**

NOTE: 1. Export Product will contain 72 imported cells per module.

2. Specification of imported cells will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	226 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004310AM24

RA File Number	07AX04000535 AM24
Licence No and Date	0711008502/10/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 07.11.2023, as under: Export Product - Add "545 Wp +/- 10% " Import - 1.Add " P type 7.33 - 7.66 Wp" -Net content in Export Product +1% wastage 2. Aluminum frame cut length - Net to net as per GN4 3, 6 to 8 - As applied Value restricted to 2% of fob value 4- Toughened glass 2.579 sq. Mtr./each -3731 nos. as applied 5- 3720 nos. as applied as per GN4 NOTE: 1. Export Product will contain 72 imported cells per module. 2. Specification of imported cells will be same as used in Export Product. RA concerned may take suitable consequential action accordingly.	

Case No.	227 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004311AM24
RA File Number	07AX04000532 AM24
Licence No and Date	0711008503/10/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 07.11.2023, as under: Export Product - Add "545 Wp +/- 10% " Import - 1.Add " P type 7.33 - 7.66 Wp" -Net content in Export Product +1% wastage	

2. Aluminum frame cut length - **Net to net as per GN4**

3, 6 to 8 - As applied Value restricted to **2% of fob value**

4- Toughened glass **2.579 sq. Mtr./each -3731** nos. as applied

5- **3720** nos. as applied **as per GN4**

NOTE: 1. Export Product will contain 72 imported cells per module.

2. Specification of imported cells will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	228 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004312AM24
RA File Number	07AX04000531 AM24
Licence No and Date	0711008504/10/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 07.11.2023, as under:

Export Product - Add "545 Wp +/- 10% "

Import - 1.Add " P type 7.33 - 7.66 Wp" -Net content in Export Product +1% wastage

2. Aluminum frame cut length - **Net to net as per GN4**

3, 6 to 8 - As applied Value restricted to **2% of fob value**

4- Toughened glass **2.579 sq. Mtr./each -3731** nos. as applied

5- **3720** nos. as applied **as per GN4**

NOTE: 1. Export Product will contain 72 imported cells per module.

2. Specification of imported cells will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	229 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004313AM24
RA File Number	07AX04000530 AM24
Licence No and Date	0711008505/10/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 07.11.2023, as under:

Export Product - Add "545 Wp +/- 10% "

Import - 1.Add " P type 7.33 - 7.66 Wp" -Net content in Export Product +1% wastage

2. Aluminum frame cut length - Net to net as per GN4

3, 6 to 8 - As applied Value restricted to 2% of fob value

4- Toughened glass 2.579 sq. Mtr./each -3731 nos. as applied

5- 3720 nos. as applied as per GN4

NOTE: 1. Export Product will contain 72 imported cells per module.

2. Specification of imported cells will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	230 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004314AM24
RA File Number	07AX04000528 AM24
Licence No and	0711008506/10/07/2023

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 07.11.2023, as under: Export Product - Add "545 Wp +/- 10% " Import - 1.Add " P type 7.33 - 7.66 Wp" -Net content in Export Product +1% wastage 2. Aluminum frame cut length - Net to net as per GN4 3, 6 to 8 - As applied Value restricted to 2% of fob value 4- Toughened glass 2.579 sq. Mtr./each -3731 nos. as applied 5- 3720 nos. as applied as per GN4 NOTE: 1. Export Product will contain 72 imported cells per module. 2. Specification of imported cells will be same as used in Export Product. RA concerned may take suitable consequential action accordingly.	

Case No.	231 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004315AM24
RA File Number	07AX04000533 AM24
Licence No and Date	0711008509/10/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 07.11.2023, as under: Export Product - Add "545 Wp +/- 10% " Import - 1.Add " P type 7.33 - 7.66 Wp" -Net content in Export Product +1% wastage 2. Aluminum frame cut length - Net to net as per GN4	

3, 6 to 8 - As applied Value restricted to **2% of fob value**

4- Toughened glass **2.579 sq. Mtr./each -3731** nos. as applied

5- **3720** nos. as applied **as per GN4**

NOTE: 1. Export Product will contain 72 imported cells per module.

2. Specification of imported cells will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	232 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004316AM24
RA File Number	07AX04000537 AM24
Licence No and Date	0711008510/10/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 07.11.2023, as under:

Export Product - Add "545 Wp +/- 10% "

Import - 1.Add " P type 7.33 - 7.66 Wp" -Net content in Export Product +1% wastage

2. Aluminum frame cut length - Net to net as per GN4

3, 6 to 8 - As applied Value restricted to **2% of fob value**

4- Toughened glass **2.579 sq. Mtr./each -3731** nos. as applied

5- **3720** nos. as applied **as per GN4**

NOTE: 1. Export Product will contain 72 imported cells per module.

2. Specification of imported cells will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	233 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004317AM24
RA File Number	07AX04000538 AM24
Licence No and Date	0711008511/10/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 07.11.2023, as under:

Export Product - Add "545 Wp +/- 10% "

Import - 1.Add " P type 7.33 - 7.66 Wp" -Net content in Export Product +1% wastage

2. Aluminum frame cut length - **Net to net as per GN4**

3, 6 to 8 - As applied Value restricted to **2% of fob value**

4- Toughened glass **2.579 sq. Mtr./each -3731** nos. as applied

5- **3720** nos. as applied **as per GN4**

NOTE: 1. Export Product will contain 72 imported cells per module.

2. Specification of imported cells will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	234 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004318AM24
RA File Number	07AX04000539 AM24
Licence No and Date	0711008512/10/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 07.11.2023, as under:

Export Product - Add "545 Wp +/- 10% "

Import - 1.Add " P type 7.33 - 7.66 Wp" -Net content in Export Product +1% wastage

2. Aluminum frame cut length - Net to net as per GN4

3, 6 to 8 - As applied Value restricted to 2% of fob value

4- Toughened glass 2.579 sq. Mtr./each -3731 nos. as applied

5- 3720 nos. as applied as per GN4

NOTE: 1. Export Product will contain 72 imported cells per module.

2. Specification of imported cells will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	235 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004319AM24
RA File Number	07AX04000540 AM24
Licence No and Date	0711008513/10/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 07.11.2023, as under:

Export Product - Add "545 Wp +/- 10% "

Import - 1.Add " P type 7.33 - 7.66 Wp" -Net content in Export Product +1% wastage

2. Aluminum frame cut length - Net to net as per GN4

3, 6 to 8 - As applied Value restricted to 2% of fob value

4- Toughened glass **2.579 sq. Mtr./each -3731** nos. as applied

5- **3720** nos. as applied **as per GN4**

NOTE: 1. Export Product will contain 72 imported cells per module.

2. Specification of imported cells will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	236 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004320AM24
RA File Number	07AX04000541 AM24
Licence No and Date	0711008514/10/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 07.11.2023, as under:

Export Product - Add "545 Wp +/- 10% "

Import - 1.Add " P type 7.33 - 7.66 Wp" -Net content in Export Product +1% wastage

2. Aluminum frame cut length - **Net to net as per GN4**

3, 6 to 8 - As applied Value restricted to **2% of fob value**

4- Toughened glass **2.579 sq. Mtr./each -3731** nos. as applied

5- **3720** nos. as applied **as per GN4**

NOTE: 1. Export Product will contain 72 imported cells per module.

2. Specification of imported cells will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	237 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004321AM24
RA File Number	07AX04000542 AM24
Licence No and Date	0711008515/10/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 07.11.2023, as under:

Export Product - Add "545 Wp +/- 10% "

Import - 1.Add " P type 7.33 - 7.66 Wp" -Net content in Export Product +1% wastage

2. Aluminum frame cut length - Net to net as per GN4

3, 6 to 8 - As applied Value restricted to 2% of fob value

4- Toughened glass 2.579 sq. Mtr./each -3731 nos. as applied

5- 3720 nos. as applied as per GN4

NOTE: 1. Export Product will contain 72 imported cells per module.

2. Specification of imported cells will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	238 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004322AM24
RA File Number	07AX04000543 AM24
Licence No and Date	0711008516/10/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments

of (Tec-3) dated 07.11.2023, as under:

Export Product - Add "545 Wp +/- 10% "

Import - 1.Add " P type 7.33 - 7.66 Wp" -Net content in Export Product +1% wastage

2. Aluminum frame cut length - **Net to net as per GN4**

3, 6 to 8 - As applied Value restricted to **2% of fob value**

4- Toughened glass **2.579 sq. Mtr./each -3731** nos. as applied

5- **3720** nos. as applied **as per GN4**

NOTE: 1. Export Product will contain 72 imported cells per module.

2. Specification of imported cells will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	239 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004323AM24
RA File Number	07AX04000545 AM24
Licence No and Date	0711008517/10/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 07.11.2023, as under:

Export Product - Add "545 Wp +/- 10% "

Import - 1.Add " P type 7.33 - 7.66 Wp" -Net content in Export Product +1% wastage

2. Aluminum frame cut length - **Net to net as per GN4**

3, 6 to 8 - As applied Value restricted to **2% of fob value**

4- Toughened glass **2.579 sq. Mtr./each -3731** nos. as applied

5- 3720 nos. as applied as per GN4

NOTE: 1. Export Product will contain 72 imported cells per module.

2. Specification of imported cells will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	240 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004324AM24
RA File Number	03AX04001406 AM24
Licence No and Date	0311025278/10/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.10.2023 and a reminder has been sent on 03.11.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	241 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004329AM24
RA File Number	04AX04000301 AM24
Licence No and Date	0411005688/10/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	242 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred

Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004333AM24
RA File Number	13AX04000109 AM24
Licence No and Date	1311002062/10/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	243 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004334AM24
RA File Number	13AX04000111 AM24
Licence No and Date	1311002063/10/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	244 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	RECMET ALLOYS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004336AM24
RA File Number	02AX04000208 AM24
Licence No and Date	0211004737/10/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.). II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.	

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	245 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004342AM24
RA File Number	32AX04000213 AM24
Licence No and Date	3211005182/10/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 03.11.2023, as under:

Export			Import Recommended		Wastage Allowed
Export Product	Part/Ref.No.	Quantity	Item	Weight (KG)	
Transformer	4536	10250	EI Laminations	9328	NIL
Transformer	4538	9500	EI Laminations	8835	NIL

RA concerned may take suitable consequential action accordingly.

Case No.	246 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	Vivanta International
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004346AM24
RA File Number	52AX04000099 AM24
Licence No and Date	5211005136/11/07/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	247 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004348AM24
RA File Number	03AX04001600 AM24
Licence No and Date	0311025302/11/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 29.09.2020, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	248 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	RECMET ALLOYS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004350AM24
RA File Number	02AX04000211 AM24
Licence No and Date	0211004742/11/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.). II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.	

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	249 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	CHAMBAL ALUMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004351AM24
RA File Number	13AX04000113 AM24
Licence No and Date	1311002068/11/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/Radio/ Ropes/Relays/Re-melted Lead Ingots etc.).
- II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
- III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	250 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	DEV STEEL & ALLOYS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004353AM24
RA File Number	03AX04001340 AM24
Licence No and Date	0311025306/11/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 07.11.2023, as under:

The following Quantity of items of import may be allowed against export:

Sl No	Export Item	Quantity	Item of Import	Quantity
1	Cold rolled Stainless Steel Seamless Pipe / Tube Grade 304 / 304L (net content of Hot rolled Stainless Steel Seamless Pipe and Tube Grade 304 / 304L 50 MT)	50.00 MT	Hot rolled Stainless Steel Seamless Pipe and Tube 304 / 304L (ITC HS code 73041110)	1.10 KGS/KGS ON THE NET WEIGHT OF COLD FINISHED PIPES/TUBES IN THE EXPORT PRODUCT.
2	Cold rolled Stainless Steel Seamless Pipe / Tube Grade 316 / 316L (net content of Hot rolled Stainless Steel Seamless Pipe and Tube Grade 316 / 316L 50 MT)	50.00 MT	Hot rolled Stainless Steel Seamless Pipe and Tube 316 / 316L (ITC HS code 73041110)	1.10 KGS/KGS ON THE NET WEIGHT OF COLD FINISHED PIPES/TUBES IN THE EXPORT PRODUCT.

Note:

- I. Exporter should provide relevant **specific grades of Seamless Stainless-Steel Tubes/Pipes (Hot Finished) (OD not less than 65 mm)** to be imported and such grade of import should match in export also.
- II. **Item 1 allowed for import should be hot finished** only and not further worked or processed.
- III. The weight per meter of export item should not be more than **50% of weight per meter of import item**.

RA concerned may take suitable consequential action accordingly.

Case No.	251 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004359AM24
RA File Number	05AX04000973 AM24
Licence No and Date	0511019730/11/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.05.2023 and a reminder has been sent on 10.06.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.

The case stands deferred.

Case No.	252 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004360AM24
RA File Number	05AX04000971 AM24
Licence No and Date	0511019731/11/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.05.2023 and a reminder has been sent on 10.06.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	253 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	RECMET ALLOYS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004379AM24
RA File Number	02AX04000209 AM24
Licence No and Date	0211004750/12/07/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	254 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004395AM24
RA File Number	03AX04000325 AM24
Licence No and	0311025343/12/07/2023

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	255 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004397AM24
RA File Number	34AX04000247 AM24
Licence No and Date	3411003881/13/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	256 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004398AM24
RA File Number	34AX04000214 AM24
Licence No and Date	3411003879/13/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	257 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004399AM24
RA File Number	34AX04000212 AM24
Licence No and Date	3411003883/13/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	258 / NC/2/MEET/Oct/202324/13
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Case Status	Case Deferred
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004410AM24
RA File Number	32AX04000219 AM24
Licence No and Date	3211005197/13/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	259 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004411AM24
RA File Number	04AX04000312 AM24
Licence No and Date	0411005704/13/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.). II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	260 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004412AM24
RA File Number	31AX04000091 AM24
Licence No and Date	3111002466/13/07/2023

Norms Committee Decision:
Case deferred for the comments of TE.

Case No.	261 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004416AM24
RA File Number	52AX04000105 AM24
Licence No and Date	5211005160/13/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	262 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004419AM24
RA File Number	03AX04001682 AM24
Licence No and Date	0311025384/14/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	263 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004426AM24
RA File Number	34AX04000213 AM24
Licence No and Date	0311024936/14/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Detailed calculations for the requirement of each raw material, export product wise cross sectional diagram of the cable/ Buyers data sheet.
- II. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials).
- III. Material balancing viz. net content of each imported and indigenous input, export product wise.
- IV. Wastage claimed on each import item, if any.

The case stands deferred.

Case No.	264 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004429AM24
RA File Number	04AX04000051 AM24
Licence No and Date	0411005726/14/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	265 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004432AM24
RA File Number	07AX04000560 AM24
Licence No and Date	0711008568/14/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	266 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004436AM24
RA File Number	04AX04000341 AM24
Licence No and	0411005728/14/07/2023

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	267 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004437AM24
RA File Number	04AX04000343 AM24
Licence No and Date	0411005729/14/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	268 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004441AM24
RA File Number	04AX04000336 AM24
Licence No and Date	0411005733/14/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	269 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004462AM24
RA File Number	03AX04001677 AM24
Licence No and Date	0311025479/17/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 29.09.2023, as under:	

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	270 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004471AM24
RA File Number	34AX04000283 AM24
Licence No and Date	3411003909/17/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	271 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	GUJARAT INFRAPIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004487AM24
RA File Number	34AX04000306 AM24
Licence No and Date	3411003917/18/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/25/2023-TSW dated 03.10.2023, as under:	
I. Import item shall be of relevant grade and diameter as contained/utilized in the export item and its quantity may be allowed as 17.05 MT as 1.10 Kgs./Kg. content in the export item, taking clue from SION C -798.	
RA concerned may take suitable consequential action accordingly.	

Case No.	272 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	COLORSHINE INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004495AM24
RA File Number	03AX04001692 AM24
Licence No and Date	0311025529/19/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.05.2023 and a reminder has been sent on 10.06.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	273 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004517AM24
RA File Number	03AX04001759 AM24
Licence No and Date	0311025556/20/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 29.09.2023, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	274 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004518AM24
RA File Number	03AX04001777 AM24

Licence No and Date	0311025557/20/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 29.09.2023, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	275 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	COLORSHINE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004521AM24
RA File Number	03AX04001722 AM24
Licence No and Date	0311025560/20/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 30.10.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	276 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	COLORSHINE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004522AM24
RA File Number	03AX04001693 AM24
Licence No and Date	0311025561/20/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the	

applicant on 23.10.2023 and a reminder has been sent on 07.11.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.

The case stands deferred.

Case No.	277 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	COLORSHINE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004523AM24
RA File Number	03AX04001713 AM24
Licence No and Date	0311025562/20/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	278 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004539AM24
RA File Number	04AX04000352 AM24
Licence No and Date	0411005753/20/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.).
- II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
- III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	279 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	FORMING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004540AM24
RA File Number	31AX04000093 AM24
Licence No and Date	3111002493/20/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 07.11.2023, as under:

The following Quantity of items of import may be allowed against export:

Sl No	Export Item	Quantity	Item of Import	Quantity
1	Shapes & Sections from Flat Rolled Product 140.70.3 /F470IW and 180.100.3 / F342DY	2000.00 MT	POSMAC COIL (Zn-Mg-Al) Coated Steel ENS420DG 3mm x 1270 mm and 3mm x 1340mm	1.03 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	280 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	VALEO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004545AM24
RA File Number	04AX04000327 AM24
Licence No and Date	0411005756/20/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Details of export products in terms of design, calculations, and brief notes about export products as well as import inputs.
- II. Justification of claimed Wastage over per unit requirement without wastage.
- III. Quantity of import items required for manufacturing one unit of export product for each export item. (Share Excel sheet).

IV. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share Excel sheet)

V. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)

VI. You are also requested to provide the per-unit requirement in an Excel sheet.

Share the above Point (3-6) information/details in an Excel sheet in the below format.

S.NO.	A. NO.	Description of resultant product	Export Quantity	Export UOM	Description of items to be imported	Per Unit Requirement of Raw Material without wastage (As applied by the firm)	Wastage claimed in %	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	UOM	Total Quantity Sought in DGFT
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The case stands deferred.

Case No.	281 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004547AM24
RA File Number	03AX04001808 AM24
Licence No and Date	0311025577/20/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 29.09.2023, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	282 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred

Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004559AM24
RA File Number	13AX04000132 AM24
Licence No and Date	1311002097/21/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	283 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	SURAJ LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004560AM24
RA File Number	08AX04000699 AM24
Licence No and Date	0811008845/21/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/129/2022-TSW dated 03.10.2023, as under: I. Import item shall be of relevant grade as contained/utilized in the export item and its quantity may be allowed as 1100 MT inclusive of 10% wastage on repeat basis. Note: I. Exporter should provide relevant specific grades of Seamless Stainless-Steel Tubes/Pipes (Hot Finished) (OD not less than 65 mm) to be imported and such grade of import should match in export also. II. Item 1 allowed for import should be hot finished only and not further worked or processed. III. The weight per meter of export item should not be more than 50% of weight per meter of import item. RA concerned may take suitable consequential action accordingly.	

Case No.	284 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023

and Date	
HQ File Number	HQRNORM APPLY 00004592AM24
RA File Number	07AX04000614 AM24
Licence No and Date	0711008799/24/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/132/2019-TSW dated 29.09.2023, as under: I. Quantity of import items at Sl.No.1 to 4, 10, 11, 20, 23, 24, 27 to 30, 33 to 35, 37 to 40, 43, 46 to 51, 59 to 63, 68, 74 to 78, 81, 82, 89 to 93, 96, 97, 103 to 105, 108, 109, 112 to 116, 118 to 121, 129 to 131, 135, 137 to 139, 142 to 145, 148 to 151, 157, 158, 160 162 to 165, 168 & 169 may be allowed on net to net basis with accountability clause. II. Quantity of import items at SI No. 5 to 9, 12 to 19, 22, 25,26, 31, 32, 36, 41, 42, 44, 45, 52 to 58, 64, 67, 69 to 73, 79, 80, 83 to 86, 88, 94,95, 98 to 102, 106, 111, 117, 122 to 128, 132 to 134, 136,140, 141, 146, 147, 152 to 156, 159, 166, 167, 170 & 171 may be allowed as 1.02 Mtr/Mtr content in the respective export items. III. Quantity of import items at Sl.No.21, 87, 107,110 and 161 may be allowed as applied for on net to net basis. RA concerned may take suitable consequential action accordingly.	

Case No.	285 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	CABLEX CONNECTIVITY SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004601AM24
RA File Number	31AX04000098 AM24
Licence No and Date	3111002507/24/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Application on ANF 4A is required.	

The case stands deferred.

Case No.	286 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	LAKSHMI TRANSFORMERS & ELECTRICALS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004608AM24
RA File Number	06AX04000135 AM24
Licence No and Date	0611002137/24/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	287 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004611AM24
RA File Number	05AX04001098 AM24
Licence No and Date	0511020019/24/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/33/2021-TSW dated 03.10.2023, as under:	
Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	288 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004620AM24

RA File Number	03AX04001573 AM24
Licence No and Date	0311025714/25/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	289 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004636AM24
RA File Number	02AX04000230 AM24
Licence No and Date	0211004815/25/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms in line with similar other cases as per comments of (DPIIT) via mail vide U.O No. P-47014/38/2023-TSW dated 13.10.2023, as under: I. Quantity of import item Seamless Stainless Steel Tubes/Pipes at SI.No.1 maybe allowed as 1.10 kg/kg. Content in export item. Note: I. Exporter should provide relevant specific grades of Seamless Stainless-Steel Tubes/Pipes (Hot Finished) (OD not less than 65 mm) to be imported and such grade of import should match in export also. II. Item 1 allowed for import should be hot finished only and not further worked or processed. III. The weight per meter of export item should not be more than 50% of weight per meter of import item. RA concerned may take suitable consequential action accordingly.	

Case No.	290 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023

HQ File Number	HQRNORM APPLY 00004648AM24
RA File Number	04AX04000365 AM24
Licence No and Date	0411005772/26/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	291 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004649AM24
RA File Number	04AX04000366 AM24
Licence No and Date	0411005773/26/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	292 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004660AM24
RA File Number	09AX04000091 AM24
Licence No and Date	0911005492/27/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.). II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	293 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	KRISBAL ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004662AM24
RA File Number	10AX04000150 AM24
Licence No and Date	1011001966/27/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	294 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004665AM24
RA File Number	03AX04001741 AM24
Licence No and Date	0311025802/27/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export item(s) with size of conductors in cables along with quantities of cables in Kms. conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable. IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. V. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	295 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	PROSAIC STEEL AND ALLOYS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023

HQ File Number	HQRNORM APPLY 00004668AM24
RA File Number	03AX04001872 AM24
Licence No and Date	0311025813/27/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	296 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004670AM24
RA File Number	03AX04001889 AM24
Licence No and Date	0311025814/27/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. II. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials). III. Material balancing viz. net content of each imported and indigenous input, export product wise. IV. Wastage claimed on each import item, if any.	
The case stands deferred.	

Case No.	297 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004672AM24
RA File Number	02AX04000247 AM24
Licence No and Date	0211004847/27/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following	

information/documents as per comments given by the TE:

- I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.).
- II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
- III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	298 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	MARUTI INTERIOR PRODUCTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004696AM24
RA File Number	24AX04000063 AM24
Licence No and Date	2411002583/28/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	299 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004739AM24
RA File Number	02AX04000258 AM24
Licence No and Date	0211004858/31/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 23.10.2023 and a reminder has been sent on 07.11.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	300 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	GAVIRANGA ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004759AM24
RA File Number	07AX04000678 AM24
Licence No and Date	0711008858/01/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	301 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	VIKRANTA IMPEX
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004767AM24
RA File Number	52AX04000127 AM24
Licence No and Date	5211005325/01/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	302 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	AXORA RESOURCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004768AM24
RA File Number	02AX04000261 AM24
Licence No and Date	0211004868/01/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 23.10.2023 and a reminder has been sent on 07.11.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	303 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	GAVIRANGA ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004769AM24
RA File Number	07AX04000679 AM24
Licence No and Date	0711008860/01/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	304 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	QUALITY POWER ELECTRICAL EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004792AM24
RA File Number	31AX04000123 AM24
Licence No and Date	3111002522/02/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	305 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004799AM24
RA File Number	03AX04001798 AM24
Licence No and Date	0311025960/02/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Meity) dated 27.09.2023, as under:	
Note: The written recommendation as given by (Meity) will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	306 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004800AM24
RA File Number	03AX04002012 AM24
Licence No and Date	0311025963/02/08/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 29.09.2023, as under:

I. Description, sizes, quantities and net weight of export item under the A.A. may be specified as under:

Sr.No.	Size & Description of cables	Quantity	UOM	Cable wt (MTs)
1	Aluminium conductor XLPE Insulated PVC Sheathed Aluminium Tape Unarmoured Cable 1.8/3 (3.6) KV			
1.01	1 CORE X 300 SQ MM	2309090	MTR	3355.962
1.02	1 CORE X 400 SQ MM	77000	MTR	135.646

II. Quantity of import item at **Sl.No.1** i.e. Aluminum Wire Rod may be allowed as **1.01 Kgs/Kg** content in the export item.

III. Quantity of import item at **Sl.No.2** i.e. Low Density Polyethylene (LDPE) Compound may be allowed as **1.05 Kgs/Kg** content in the export item.

IV. Quantity of import item at **Sl.No. 3** i.e. Vinyl Trimethoxy Silane may be allowed as **1.05 Kgs/Kg** content in the export item.

V. Quantity of import item at **Sl.No.4** i.e. Tert Butyl Cumyl Peroxide may be allowed as **1.05 Kgs/Kg** content in the export item.

VI. Quantity of import item at **Sl.No.5** i.e. PVC Resin may be allowed as **1.05 Kgs/Kg** content in the

export item.

VII. Quantity of import item at **Sl.No.6** Le. PVC Plasticizer may be allowed as **1.05 Kgs/Kg** content in the export item.

VIII. Quantity of import items at **Sl.No.7** i.e. Antimony Trioxide may be allowed as **1.05 Kgs/Kg** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	307 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	TATA INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004818AM24
RA File Number	03AX04001578 AM24
Licence No and Date	0311025989/03/08/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 07.11.2023, as under:

Sl No	Export Item	Quantity	Item of Import	Quantity
1	Customized Machined Collector Bars (Without Copper) for Cathode Bars (Net Content of Import Item Steel 100%)	2625 MT	Non-Alloy Steel Slab. QTY: 3000 MT	1.13KG/KG ON THE NET WEIGHT OF NON-ALLOY STEEL SLAB IN THE EXPORT PRODUCT
2	Customized Machined Collector Bars (Anode Bars/ Stubs) for Anode Bars (Net content of Import Item Steel 100%)	3203 MT	Non-Alloy Steel Slab QTY: 3500 MT	1.09KG/KG ON THE NET WEIGHT OF NON-ALLOY STEEL SLAB IN THE EXPORT PRODUCT
3	Customized Machined Collector Bars (With copper) for copper inserted Cathode Bars (Net Content of Import Steel Average 85%-90%) (Net Content of Import Item Copper Average 15% - 10%)	16263 MT	Non-Alloy Steel Slab Copper Bars Rods/ Plate	1.15 KG/KG ON THE NET WEIGHT OF NON-ALLOY STEEL SLAB IN THE EXPORT PRODUCT NIL WASTAGE ON THE NET WEIGHT OF THE IMPORTED COPPER RODS/PLATES

RA concerned may take suitable consequential action accordingly.

Case No.	308 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004822AM24
RA File Number	03AX04001888 AM24
Licence No and Date	0311025994/03/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	309 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004823AM24
RA File Number	03AX04002011 AM24
Licence No and Date	0311025995/03/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	310 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004824AM24
RA File Number	07AX04000695 AM24
Licence No and Date	0711008892/03/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	311 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred

Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004825AM24
RA File Number	07AX04000694 AM24
Licence No and Date	0711008893/03/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	312 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	LEADSTONE ENERGY LTD.
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004828AM24
RA File Number	02AX04000270 AM24
Licence No and Date	0211004884/03/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.). II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	313 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004841AM24
RA File Number	02AX04000273 AM24
Licence No and Date	0211004885/03/08/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	314 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004849AM24
RA File Number	03AX04001740 AM24
Licence No and Date	0311026023/04/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export item(s) with size of conductors in cables along with quantities of cables in Kms. conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable. IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. V. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	315 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004868AM24
RA File Number	05AX04001243 AM24
Licence No and Date	0511020254/04/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Technical characteristics / part numbers, if any.
- II. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
- III. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumable.
- IV. Net length of import items at Sl.No. 8, 13, 21, 29, 37, 45 & 53 in respective export items.

The case stands deferred.

Case No.	316 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004879AM24
RA File Number	04AX04000386 AM24
Licence No and Date	0411005820/04/08/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/Radio/ Ropes/Relays/Re-melted Lead Ingots etc.).
- II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
- III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	317 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004880AM24
RA File Number	04AX04000385 AM24
Licence No and Date	0411005821/04/08/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	318 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004894AM24
RA File Number	08AX04000841 AM24
Licence No and Date	0811009013/07/08/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 07.11.2023, as under:

The following Quantity of items of import may be allowed against export:

Sl No	Export Item	Quantity	Item of Import	Quantity
1	AL FRAME (LONG) LONG OF 2.2675 MTR. EACH (NETT WEIGHT 110.976 MTS)	100000 NOS	ALUMINIUM PROFILE DRAW 1045 (4625 MM LENGTH 30 X 32MM NON-ANODIZED	1.03 KG/KG ON THE NET WEIGHT OF THE ALUMINUM PROFILE IN THE EXPORT PRODUCT.

Note: 1. The grade of imported Aluminum Alloy Billets should be matched with the grade of Aluminum Alloys going in the export product.

2. The size of the imported Aluminum Profile should be matched with the size of the Aluminum profile in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	319 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	PROFFER INFORMATION SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004899AM24
RA File Number	05AX04001277 AM24
Licence No and Date	0511020274/07/08/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	320 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004914AM24
RA File Number	34AX04000371 AM24
Licence No and Date	3411003992/08/08/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Specific description of export items and their quantities in Nos. also in addition to their weights, export product wise.
- II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- III. Weight of each Export Product.
- IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	321 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004916AM24
RA File Number	34AX04000370 AM24
Licence No and Date	3411003993/08/08/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Specific description of export items and their quantities in Nos. also in addition to their weights, export product wise.
- II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- III. Weight of each Export Product.
- IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- VI. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	322 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004927AM24
RA File Number	07AX04000712 AM24
Licence No and Date	0711008913/08/08/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/Radio/ Ropes/Relays/Re-melted Lead Ingots etc.).
- II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
- III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	323 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004961AM24
RA File Number	03AX04002034 AM24
Licence No and Date	0311026177/09/08/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/Radio/ Ropes/Relays/Re-melted Lead Ingots etc.).
- II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
- III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	324 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004964AM24
RA File Number	05AX04001318 AM24
Licence No and Date	0511020331/09/08/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	325 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred

Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004967AM24
RA File Number	08AX04000851 AM24
Licence No and Date	0811009066/10/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 23.10.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	326 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	UNI WORTH ENTERPRISES LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004968AM24
RA File Number	08AX04000892 AM24
Licence No and Date	0811009067/10/08/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	327 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	REY PACKAGING
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004980AM24
RA File Number	52AX04000134 AM24
Licence No and Date	5211005411/10/08/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	328 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred

Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004989AM24
RA File Number	02AX04000282 AM24
Licence No and Date	0211004914/10/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	329 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	AAMOR WIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004990AM24
RA File Number	05AX04001172 AM24
Licence No and Date	0511020348/10/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.). II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	330 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	AAMOR INOX LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004991AM24
RA File Number	05AX04001170 AM24
Licence No and Date	0511020349/10/08/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	331 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004992AM24
RA File Number	03AX04002160 AM24
Licence No and Date	0311026237/10/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 29.09.2023, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	332 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00004994AM24
RA File Number	03AX04002099 AM24
Licence No and Date	0311026240/10/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/1/2022-TSW dated 09.10.2023, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	333 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005004AM24
RA File Number	34AX04000742 AM23
Licence No and Date	3411004015/11/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	334 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005005AM24
RA File Number	34AX04000892 AM23
Licence No and Date	3411004016/11/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	335 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005013AM24
RA File Number	34AX04000696 AM23
Licence No and Date	3411004018/11/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	336 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005024AM24
RA File Number	05AX04001347 AM24

Licence No and Date	0511020387/11/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/33/2021-TSW dated 09.10.2023, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	337 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	BHARAT FORGE LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005050AM24
RA File Number	31AX04000117 AM24
Licence No and Date	3111002568/14/08/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	338 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005054AM24
RA File Number	03AX04002178 AM24
Licence No and Date	0311026336/14/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/16/2023-TSW dated 09.10.2023, as under: I. Quantity of import item at Sl.No.1 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 525 MT as 1.05 Kgs. /Kg. content in the export item taking clue from SION C-2005.	

RA concerned may take suitable consequential action accordingly.

Case No.	339 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	TRANSFIX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005086AM24
RA File Number	31AX04000139 AM24
Licence No and Date	3111002575/16/08/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Details of export products in terms of design, calculations, and brief notes about export products as well as import inputs.
- II. Justification of claimed Wastage over per unit requirement without wastage.
- III. Quantity of import items required for manufacturing one unit of export product for each export item. (Share Excel sheet).
- IV. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share Excel sheet)**
- V. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
- VI. You are also requested to provide the per-unit requirement in an Excel sheet.

Share the above Point (3-6) information/details in an Excel sheet in the below format.

S.NO.	A. NO.	Description of resultant product	Export Quantity	Export UOM	Description of items to be imported	Per Unit Requirement of Raw Material without wastage (As applied by the firm)	Wastage claimed in %	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	UOM	Total Quantity Sought in DGFT
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The case stands deferred.

Case No.	340 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred

Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005093AM24
RA File Number	08AX04000928 AM24
Licence No and Date	0811009116/17/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	341 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005098AM24
RA File Number	08AX04000912 AM24
Licence No and Date	0811009121/17/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	342 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	AXORA RESOURCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005147AM24
RA File Number	02AX04000297 AM24
Licence No and Date	0211004959/21/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 23.10.2023 and a reminder has been sent on 07.11.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	343 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred

Party Name	FINE LEAD TECHNOLOGY
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005168AM24
RA File Number	04AX04000362 AM24
Licence No and Date	0411005883/22/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.). II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	344 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005179AM24
RA File Number	04AX04000446 AM24
Licence No and Date	0411005890/22/08/2023
Norms Committee Decision: The case stands deferred for the comments of TE.	

Case No.	345 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DHASH PV TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005186AM24
RA File Number	07AX04000690 AM24
Licence No and Date	0711009008/23/08/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	346 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005198AM24
RA File Number	03AX04002317 AM24
Licence No and Date	0311026541/23/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 29.09.2023, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	347 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005220AM24
RA File Number	03AX04002364 AM24
Licence No and Date	0311026585/24/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/16/2020-TSW dated 09.10.2023, as under: I. Quantity of import item at Sl.No.1 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 5250 MT as 1.05 Kgs. /Kg. content in the export item taking clue from SION C-2005. RA concerned may take suitable consequential action accordingly.	

Case No.	348 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005253AM24
RA File Number	02AX04000308 AM24
Licence No and Date	0211004993/25/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.). II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	349 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005260AM24
RA File Number	03AX04001970 AM24
Licence No and Date	0311026648/28/08/2023
Norms Committee Decision: The case stands deferred for the comments of TE.	

Case No.	350 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	KRISHNA OVERSEAS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005284AM24

RA File Number	33AX04000052 AM24
Licence No and Date	3311001457/29/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	351 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005287AM24
RA File Number	07AX04000809 AM24
Licence No and Date	0711009066/29/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	352 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005288AM24
RA File Number	05AX04001269 AM24
Licence No and Date	0511020676/29/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 23.10.2023 and a reminder has been sent on 07.11.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	353 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	AADISHAKTI GREEN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005290AM24

RA File Number	05AX04000924 AM24
Licence No and Date	0511020677/29/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 23.10.2023 and a reminder has been sent on 07.11.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	354 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	PANAMETRICS ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005315AM24
RA File Number	03AX04002459 AM24
Licence No and Date	0311026745/30/08/2023
Norms Committee Decision: case deferred for the comments of TE.	

Case No.	355 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	SATKAR FORGE
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005339AM24
RA File Number	24AX04000212 AM24
Licence No and Date	2411002704/31/08/2023
Norms Committee Decision: case deferred for the comments of TE.	

Case No.	356 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	SATKAR FORGE
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005343AM24

RA File Number	24AX04000211 AM24
Licence No and Date	2411002705/31/08/2023
Norms Committee Decision: case deferred for the comments of TE.	

Case No.	357 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005349AM24
RA File Number	04AX04000466 AM24
Licence No and Date	0411005948/31/08/2023
Norms Committee Decision: The case stands deferred for the comments of TE.	

Case No.	358 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005350AM24
RA File Number	04AX04000454 AM24
Licence No and Date	0411005949/31/08/2023
Norms Committee Decision: The case stands deferred for the comments of TE.	

Case No.	359 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005352AM24
RA File Number	13AX04000170 AM24
Licence No and Date	1311002180/31/08/2023
Norms Committee Decision: case deferred for the comments of TE.	

Case No.	360 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005360AM24
RA File Number	07AX04000822 AM24
Licence No and Date	0711009088/01/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.). II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	361 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005369AM24
RA File Number	04AX04000453 AM24
Licence No and Date	0411005950/01/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.). II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps	

for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	362 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005377AM24
RA File Number	08AX04001047 AM24
Licence No and Date	0811009248/01/09/2023
Norms Committee Decision:	
case deferred for the comments of TE.	

Case No.	363 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005379AM24
RA File Number	08AX04001046 AM24
Licence No and Date	0811009249/01/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	364 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005387AM24
RA File Number	02AX04000328 AM24
Licence No and Date	0211005030/01/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.).
- II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
- III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	365 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005391AM24
RA File Number	04AX04000472 AM24
Licence No and Date	0411005954/01/09/2023
Norms Committee Decision:	
The case stands deferred for thr comments of TE.	

Case No.	366 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	SAMVARDHANA MOTHERSON ADSYS TECH LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005414AM24
RA File Number	05AX04001575 AM24
Licence No and Date	0511020745/04/09/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to call the firm for Personal Hearing .	
The case stands deferred.	

Case No.	367 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005421AM24
RA File Number	02AX04000331 AM24
Licence No and Date	0211005038/04/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.). II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	368 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005431AM24
RA File Number	02AX04000330 AM24
Licence No and Date	0211005042/04/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	369 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005438AM24
RA File Number	03AX04002549 AM24
Licence No and Date	0311026874/05/09/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	370 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005444AM24
RA File Number	08AX04001058 AM24
Licence No and Date	0811009273/05/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	371 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	SURAJ LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005709AM24
RA File Number	08AX04001142 AM24
Licence No and Date	0811009382/15/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/129/2022-TSW dated 07.11.2022, as under: I. Import items shall be of relevant grade as contained / utilized in the export item and its quantity may be allowed as 1695 MT as 1.10 MT/MT content in the export item. Note: I. Exporter should provide relevant specific grades of Seamless Stainless-Steel Tubes/Pipes (Hot Finished) (OD not less than 65 mm) to be imported and such grade of import should match in export also. II. Item 1 allowed for import should be hot finished only and not further worked or processed. III. The weight per meter of export item should not be more than 50% of weight per meter of import item. RA concerned may take suitable consequential action accordingly.	

Case No.	372 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	RIALTO ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005716AM24
RA File Number	04AX04000518 AM24
Licence No and Date	0411006026/15/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 08.11.2023, as under:

SL.NO OF IMPORT	WASRAGE ASKED	QTY ALLOWED
1,6,15	5 %	1.05 KG/KG CONTENT IN EXPORT
11	10 %	1.05 KG/KG CONTENT IN EXPORT
4 (OF REL. WIDTH)	2 %	1.02 METER/ METER CONTENT IN EXPORT OF REL.WIDTH
9,14	2 %	1.02 KG/ KG CONTENT IN EXPORT OF REL.WIDTH
2,3,5,7,8,10,12,13(OF REL SPEC.)	NIL	NETT TO NETT WITH ACCONTABILITY

RA concerned may take suitable consequential action accordingly.

Case No.	373 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005720AM24
RA File Number	03AX04002629 AM24
Licence No and Date	0311027172/15/09/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	374 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005736AM24
RA File Number	03AX04002588 AM24
Licence No and Date	0311027175/16/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	375 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	UNO MINDA D-TEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005743AM24
RA File Number	05AX04001691 AM24
Licence No and Date	0511021024/18/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	376 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005745AM24
RA File Number	02AX04000366 AM24
Licence No and Date	0211005124/18/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the	

total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/Relays/Re-melted Lead Ingots etc.).

II. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.

III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	377 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	LIGERO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005749AM24
RA File Number	52AX04000166 AM24
Licence No and Date	5211005748/19/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	378 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	PANAMETRICS ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005758AM24
RA File Number	03AX04002792 AM24
Licence No and Date	0311027228/20/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	379 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005760AM24
RA File Number	07AX04000919 AM24
Licence No and Date	0711009228/20/09/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	380 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005763AM24
RA File Number	13AX04000174 AM24
Licence No and Date	1311002218/20/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 07.11.2023, as under:

The following Quantity of items of import may be allowed against export:

Sl No	Export Item	Quantity	Item of Import	Quantity
1	COPPER BARS/RODS AND PROFILE CONTENT OF COPPER 24510 K.G.	24510.00 KG	CONTINUOUS CAST COPPER WIRE ROD	1.01 KG/KG ON THE NET WEIGHT COPPER BARS/RODS AND PROFILES OF THE EXPORT PRODUCTS.

RA concerned may take suitable consequential action accordingly.

Case No.	381 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005771AM24
RA File Number	02AX04000370 AM24
Licence No and Date	0211005142/20/09/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	382 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred

Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00005787AM24
RA File Number	03AX04002763 AM24
Licence No and Date	0311027261/21/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	383 / NC/2/MEET/Oct/202324/13
Case Status	Case Deferred
Party Name	INTERNATIONAL TRADERS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00006028AM24
RA File Number	03AX04003035 AM24
Licence No and Date	0311027599/04/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	384 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00006042AM24
RA File Number	34AX04000454 AM24
Licence No and Date	3411004197/05/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms in line with similar other cases as per comments of (DPIIT) via mail vide U.O No. P-47011/30/2023-TSW dated 03.11.2023, as under: I. Quantity of import item Seamless Stainless Steel Tubes/Pipes at SI.No.1 maybe allowed as 1.10 kg/kg. Content in export item. Note:	

- I. Exporter should provide relevant **specific grades of Seamless Stainless-Steel Tubes/Pipes (Hot Finished) (OD not less than 65 mm)** to be imported and such grade of import should match in export also.
- II. **Item 1 allowed for import should be hot finished** only and not further worked or processed.
- III. The weight per meter of export item should not be more than **50% of weight per meter of import item.**

RA concerned may take suitable consequential action accordingly.

Case No.	385 / NC/2/MEET/Oct/202324/13
Case Status	Case Approved
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202324/ 13 and 08/11/2023
HQ File Number	HQRNORM APPLY 00006043AM24
RA File Number	34AX04000453 AM24
Licence No and Date	3411004198/05/10/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms in line with similar other cases as per comments of (DPIIT) via mail vide U.O No. P-47011/30/2023-TSW dated 03.11.2023, as under:

- I. Quantity of import item Seamless Stainless Steel Tubes/Pipes at **SI.No.1** maybe allowed as **1.10 kg/kg.** Content in export item.

Note:

- I. Exporter should provide relevant **specific grades of Seamless Stainless-Steel Tubes/Pipes (Hot Finished) (OD not less than 65 mm)** to be imported and such grade of import should match in export also.
- II. **Item 1 allowed for import should be hot finished** only and not further worked or processed.
- III. The weight per meter of export item should not be more than **50% of weight per meter of import item.**

RA concerned may take suitable consequential action accordingly.

